

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 328
(IB)-932/ND/2022
New IA- 2193/2024

IN THE MATTER OF:
Yes Bank Ltd.

... **Applicant/Petitioner**

Versus

Anil Kumar Banbah

... **Respondent**

Under Section: 95 of IBC, 2016

Order delivered on 08.05.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant :

For the Respondent : Mr. Abhishek Anand, Mr. Sikhar Tiwari (Advocates)

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA- 2193/2024: Present IA has been preferred under Section 99 of the IBC, 2016. Let the notice be issued to the Respondent/Personal Guarantor returnable on 14.05.2024. It goes without saying that the copy of IA/Report shall be enclosed with notice. The Applicant undertakes to serve the notice through all modes including E-mail and file affidavit/proof of service within one week.

List on 14.05.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)